

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

Original Application No.598 of 1996

Dt. of Order:23-5-96.

Between :-

M.Rukma Reddy

... Applicant

And

1. Officer-in-Charge,
Civil Administration,
Air Force Academy, Dundigal,
Hyderabad-500 043.
2. Commandant, Air Force Academy,
Dundigal, Hyderabad-43.
3. Secretary, Ministry of Defence,
Govt. of India, New Delhi.

... Respondents

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Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri V.Rajeshwar Rao, Addl.CGSC

CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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Heard Sri S.Ramakrishna Rao, counsel for the applicant
and Sri V.Rajeshwar Rao, standing counsel for Respondents.

2. The circumstances for the engagement of Anti Malaria
Laskars in the Air Force Academy received detailed scrutiny
in OA 93/95, which was disposed of by a lengthy order on
30-1-95 with a set of procedures set out for the purpose. It
will not, therefore, be necessary to go into the details of
the instant case or into the merits thereof once more at this

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stage. A copy of this Original Application shall be sent to Respondents 1 and 2, who shall examine the claims of the applicant in terms of the judgement referred to and determine the procedure to meet his claims, if admissible otherwise. A suitable decision thereafter shall be taken and communicated to the official within one week from the date of receipt of a copy of this order. It was mentioned by Sri V.Rajeshwar Rao, learned Additional Standing counsel that there is nothing at all to indicate that the applicant has not been selected as Laskar and it is merely his apprehension that he has not been selected. If it is indeed so, the matter is even simpler. The applicant may be engaged, if otherwise found suitable, in terms of the previous directions and as per rules.

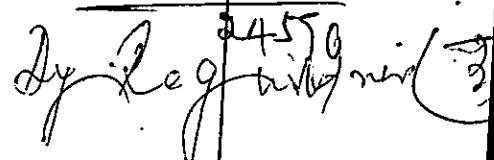
3. Original Application is disposed of accordingly without order as to costs.


(H. Rajendra Prasad)
Member (A)

23 MAY 96

Dated: 23rd May, 1996.
Dictated in Open Court.

av1/-


D. R. Jagannath
24570

Copy to:-

1. Officer-in-Charge, Civil Administration,
Air Force Academy, Dundigal,
Hyderabad-500 043.
2. Commandant, Air Force Academy,
Dundigal, Hyderabad-43.
3. Secretary, Ministry of Defence,
Government of India, New Delhi.
4. One copy to Shri S.Ramakrishna Rao, Advocate
CAT.Hyd.
5. One copy to Shri V.Rajeshwar Rao, Addl.CGSC.
CAT.Hyd.
6. One spare copy.

kku.

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TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.O. CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

Dated: 23-5-1996

ORDER/JUDGMENT

M.A/R.A./G.A.No.

O.A.No. 598/1996

T.A.No.

(w.p.)

Admitted and Interim Directions
issued

Allowed.

Disposed of with directions

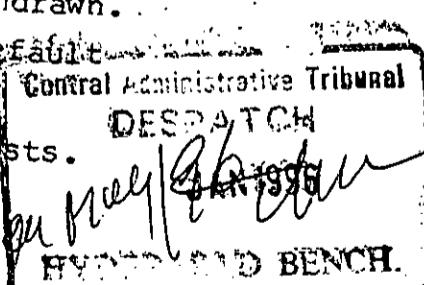
Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected: Central Administrative Tribunal

No order as to costs.



No spare copy

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